

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

Item No.217 – IA 06 of 2022  
In  
CP(IB) 268 of 2018

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

POSCO-India Pune Processing Center Pvt Ltd  
V/s  
Poggenamp Nagarsheth Powertronics Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on 29/09/2022**

**Coram:**

Dr.Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. A. V. Nair, Adv.  
For the RP : Mr. Atul Sharma, Adv.  
For the SRA : Ms. Anushri Soni, Adv.

**ORDER**

**IA 06 of 2022**

Learned Counsel Mr. Nair for the PF Department , Learned Counsels for Resolution Professional and Successful Resolution Applicant make statement that the reconciliation of account with respect to the payment and credit shown in the respective accounts is required to be done, hence, request to adjourn the matter.

List on 23.11.2022

-Sd-

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**